

CC No. 401/2019

CBI Vs. Dharmendra @ Dharmendra Yadav

30.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of misc. arguments on an application moved by CBI for cancellation of bail of the accused on the ground that accused has been threatening the witnesses and pressurizing them. CBI also prayed that the evidence may be resumed only after disposal of the said application.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the application through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal of the application even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for hearing and disposal of the application through VC. Accordingly, notice to the CBI stands dispensed with and be issued only to Ld. Counsel for accused.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 30.07.2020 at 02.30 PM.

A copy of this order and the copy of application moved by the CBI for cancellation of the bail of the accused be sent alongwith the notice to the Ld. Counsel for the accused. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/30.06.2020

CC No. 54/2019
CBI Vs. Nazrul Islam and Others

30.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

None for accused.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was listed awaiting the consent of Ld. Counsel(s) for hearing and disposal through VC.

Ld. Sr. PP has expressed his consent for hearing of the matter through VC. He also submits that he has no objection if the matter is disposed of on the basis of VC hearing.

However, Ld. Counsel for the accused No. 1, 2, 5, 6 and 7 by their reply/titled compliance have informed that they have some difficulties in the hearing of the matter through VC. They have also not sent their consent for disposal of the matter even on the basis of written submissions. It has further been requested that the matter may be adjourned alongwith other routine matters and may be taken up physically on resuming of the normal functioning of the court.

No reply has been received on behalf of accused No. 3 and 4.

Accordingly, matter now stands adjourned alongwith the other routine matters and to be put up into *en bloc*.

List on 29.07.2020 for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/30.06.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

Criminal Case No. 15/2019
FIR No. 605/2015
PS Hauz Khas
U/s 420/467468/471/109/120-B IPC
CBI Vs. Jitender Singh Tomar and Others

30.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court, in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Heard.

It is submitted by Ld. Sr. PP for CBI that in this case, the accused should have moved the transfer application before the Hon'ble High Court instead of Ld. ACMM in view of provisions of Section 407 CrPC.

Matter needs further consideration.

List on 03.07.2020 for further consideration/orders.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/30.06.2020

CC No. 56/2019
CBI Vs. Rajesh Kumar

30.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In case of consent or otherwise, the intimation be sent within three days on the official email ID or WhatsApp number of Reader of this Court. The details are as under:

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh Negi	readerdjcbiradc@gmail.com	9971801273

Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to the CBI stands dispensed with and be issued only to the accused.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 31.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/30.06.2020